

FIR No.952/2020
u/s 25 Arms Act
PS Punjabi Bagh
State vs. Vishnu Bhagiram @ Babu

24.12.2020

Present: Ld. APP for the State.

Ms. Anju Lata, Ld. Counsel for accused / applicant Vishnu Bhagiram @ Babu.

Previous conviction report filed by IO.

Arguments heard on bail application.

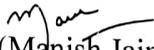
It is submitted by Ld. Counsel for the applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that the alleged recovery has been effected and accused is no more required for custodial interrogation. It is further submitted that the applicant belongs to a respectable family and ready to abide by the terms of the bail.

Reply of IO has also been perused.

Bail application is opposed by the Ld. APP for the state stating that accused is a habitual offender and previously involved in various cases, therefore, accused may not be granted bail.

Considering the above said submissions and the previous involvement of accused / applicant, I am of the considered opinion, at this stage, the accused shall not be granted bail. Accordingly, the bail application of accused Vishnu Bhagiram @ Babu is hereby disposed of as dismissed.

Copy of order be given dasti to the Ld. Counsel for accused.


(Manish Jain)

MM-01(West)/THC:Delhi
24.12.2020

e-FIR No.14733/19
u/s 411/34 IPC
PS Punjabi Bagh

24.12.2020

Present: Ld. APP for the State.
Sh. Rishabh Gulati, ld. Counsel applicant.

An application has been filed on behalf of applicant for release and sale permission of vehicle no. UP24 AE 0438 filed. It is submitted that the said vehicle was stolen and the owner of the vehicle has already received the insurance amount from the applicant. Accordingly, it is prayed that the said vehicle be released to the applicant and further sale permission may also be granted to him.

Letter of subrogation and discharge voucher has also been filed by the applicant stating thereby that the owner of the vehicle has already received the insurance amount. However, it is observed that in both the documents i.e. letter of subrogation and discharge voucher, the amount paid to the owner of the vehicle has not been mentioned. Accordingly, the application is kept pending and an opportunity is granted to the applicant for explaining the said ambiguity.

To come up on 12.01.2021.


(Manish Jain)

MM-01(West)/THC:Delhi
24.12.2020

FIR No.748/2020
u/s 380/457 IPC
PS Punjabi Bagh
State vs. Mukesh

24.12.2020

Present: Ld. APP for the State.

Sh. Rahul Madan, Ld. Counsel for accused / applicant Mukesh.

Ld. Counsel for accused/applicant moved an application for grant of bail on behalf of accused Mukesh.

Arguments heard on bail application.

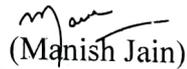
It is submitted by Ld. Counsel for the applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that the alleged recovery has been effected and accused is no more required for custodial interrogation. It is further submitted that the applicant is a sole bread earner in his family and ready to abide by the terms of the bail.

Reply of IO has also been perused.

Bail application is opposed by the Ld. APP for the state stating that accused is a habitual offender and previously involved in various cases, therefore, accused may not be granted bail.

Considering the above said submissions and the previous involvement of accused / applicant, I am of the considered opinion, at this stage, the accused shall not be granted bail. Accordingly, the bail application of accused Mukesh is hereby disposed of as dismissed.

Copy of order be given dasti to the Ld. Counsel for accused.


(Manish Jain)

MM-01(West)/THC:Delhi
24.12.2020

FIR No.37/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Ravi Thakur

24.12.2020

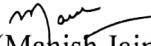
This is an application to plead guilty of the alleged offences moved on behalf of accused Ravi Thakur.

Present: Ld. APP for the State.

Sh. Rahul Madan, Ld. Remand Advocate for the accused.

Heard. Perused the file.

Let notice be issued to the complainant through IO for
08.01.2021.


(Mahish Jain)

MM-01(West)/THC:Delhi

24.12.2020

FIR No.939/2020
u/s 379/411 IPC
PS Punjabi Bagh
State vs. Mohit Sharma

24.12.2020

This is an application for bail under section 437 Cr.P.C.

Present: Ld. APP for the State.
Sh. Pankaj Gupta, complainant is present.
None for accused.
Put up for consideration on 26.12.2020.


(Manish Jain)
MM-01(West)/THC:Delhi
24.12.2020

FIR No.689/2020
u/s 25 Arms Act
PS Punjabi Bagh
State vs. Joginder @ Kake

24.12.2020

Present: Ld. APP for the State.
Sh. Rahul Madan, Ld. Counsel for accused / applicant Joginder @ Kake.

Ld. Counsel for accused/applicant moved an application for grant of bail on behalf accused Joginder @ Kake.

Arguments heard on bail application.

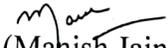
It is submitted by Ld. Counsel for the applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that the alleged recovery has been effected and charge sheet has already filed and accused is no more required for custodial interrogation. It is further submitted that the applicant is ready to abide by the terms of the bail.

Reply of IO has also been perused.

Bail application is opposed by the Ld. APP for the state stating that accused is a habitual offender and previously involved in various cases, therefore, accused may not be granted bail.

Considering the above said submissions and the previous involvement of accused / applicant, I am of the considered opinion, at this stage, the accused shall not be granted bail. Accordingly, the bail application of accused Joginder @ Kake is hereby disposed of as dismissed.

Copy of order be given dasti to the Ld. Counsel for accused.


(Manish Jain)

MM-01(West)/THC:Delhi
24.12.2020

FIR No.48/2020
u/s 379/411 IPC
PS Punjabi Bagh
State vs. Praveen

24.12.2020

Present: Ld. APP for the State.
Sh. Uday Partap Singh, Ld. Counsel for accused / applicant
Praveen.

Ld. Counsel for accused/applicant moved an application for grant of bail on behalf of accused Praveen.

Arguments heard on bail application.

It is submitted by Ld. Counsel for the applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that the alleged recovery has been effected and accused is no more required for custodial interrogation. It is further submitted that the applicant is ready to abide by the terms of the bail.

Reply of IO has also been perused.

Bail application is opposed by the Ld. APP for the state stating that the recovery was effected from the accused itself. It is also submitted that accused is a habitual offender and previously involved in various cases, therefore, accused may not be granted bail.

Considering the above said submissions and the previous involvement of accused / applicant, I am of the considered opinion, at this stage, the accused shall not be granted bail. Accordingly, the bail application of accused Praveen is hereby disposed of as dismissed.

Copy of order be given dasti to the Ld. Counsel for accused.


(Manish Jain)

MM-01(West)/THC:Delhi
24.12.2020

FIR No.000569/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Digvijay

24.12.2020

Present: Ld. APP for the State.

Sh. Lokesh Garg, Ld. Counsel for accused / applicant Dig Vijay.

An application for grant of bail is moved on behalf of accused

Dig Vijay.

Arguments heard on bail application.

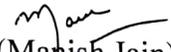
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 22.12.2020 in the present case. It is stated that alleged recovery has already been effected and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused is a sole bread earner in his family and the applicant is ready to abide by terms of the bail.

Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that accused may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected, accused / applicant Dig Vijay is no more required for any custodial interrogation. Hence, accused is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing if he be summoned as an accused.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:24.12.2020

FIR No.239/2020
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v Mohd. Irfan Saifi

24.12.2020

Present: Ld. APP for the State.

Sh. Lokesh Garg, Ld. Counsel for accused / applicant Mohd. Irfan Saifi.

An application for grant of bail is moved on behalf of accused Mohd. Irfan Saifi.

Arguments heard on bail application.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 25.11.2020 in the present case. It is stated that alleged recovery has already been effected and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused is a sole bread earner in his family and the applicant is ready to abide by the terms of the bail.

Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that accused may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected, accused / applicant Mohd. Irfan Saifi is no more required for any custodial interrogation. Hence, accused is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing if he be summoned as an accused.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:24.12.2020